

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 13.5.1999

OA 427/98

Badri Narain Bunkar, Photo-copier, Central Administrative Tribunal, Jaipur Bench, Jaipur.

... Applicant

Versus

1. Union of India through the Director of Estates, Directorate of Estates, Nirman Bhawan, New Delhi.
2. Chief Engineer, NZ-3, CPWD, Sector-10, Nirman Bhawan, Vidyadhar Nagar, Jaipur.
3. Superintending Engineer, CPWD, Sector-10, Nirman Bhawan, Vidyadhar Nagar, Jaipur.
4. Shri Rajendra Calla, Executive Engineer, CPWD, Jaipur Central Wing, NCR Building, Statue Circle, Jaipur.
5. Shri H.P.Verma, Head Clerk, CPWD, Jaipur Central Division, NCR Building, Statue Circle, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant	... Mr.P.P.Mathur
For the Respondents	... Mr.V.S.Gurjar

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Badri Narain Bunkar, in this application under Section 19 of the Administrative Tribunals Act, 1985, has mainly prayed for a direction to the respondents to consider his name for allotment of Type-II quarter according to the list prepared on the basis of the applications received upto 15.8.98.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the applicant has produced a copy of an order dated 1.5.99, which indicates that a Type-II quarter has already been allotted to the applicant. The aforesaid order dated 1.5.99 has been taken on record. The grievance of the applicant having been redressed, this application does not survive for consideration. The OA stands dismissed accordingly with no order as to costs.

(Signature)
(GOPAL SINGH)

ADM. MEMBER

(Signature)
(GOPAL KRISHNA)
VICE CHAIRMAN